Constituencies in the State of West Bengal published in Notification No. SO 494 in Gazette of India dated the 14th February, 1966 under sub-section (3) of section 10 of the Delimitation Commission Act, 1962. [Placed in Library. See No. LT-5625/66].

NOTIFICATION UNDER PROCLAMATION RELATING TO KERALA ANNUAL REPORT OF INDIAN CENTRAL ARECANUT COM-MITTEE

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): I beg to lay on the Table—

- (1) A copy each of the following Notifications under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960 read with clause (c)(iv) of the Proclamation dated the 24th March, 1965 issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
- (i) The Kerala Panchayats (Regulation of use of public or private springs, tanks, wells and other water sources) Rules, 1965 published in Notification SRO No. 369/65 in Kerala Gazette dated the 5th October, 1965
 - (ii) SRO No. 381/65 published in Kerala Gazette dated the 19th October, 1965 making certain amendments in the Kerala Panchayats (Licensing) of Dangerous and Offensive Trades and Factories) Rules, 1963;
 - (iii) SRO No. 393/65 published in Kerala Gazette dated the 2nd November, 1965 making certain amendment in the Kerala Panchayats (Authorising of Expenditure) Rules, 1964;
 - (iv) SRO No. 421/65 published in Kerala Gazette dated the 30th November, 1965 making certain amendments in the Kerala Panchayats (Election of Members) Rules, 1962;

(v) SRO No. 451/65 published in Kerala Gazette dated the 21st December, 965 making certain amendment in the Kerala Panchayats (Custody of Records and Grant of copies of Proceedings or Records) Rules, 1962.

[Placed in Library. See No. LT-5626/66].

- (2) A copy of the Annual Report of the Indian Central Arecanut Committee for the year 1963-64 (Hindi version). [Placed in Library. See No. LT-5627|66).
- Shri S, M. Banerjee (Kanpur): About item No. 5 on the Order Paper, I want to say something. This item is a copy of Order No. 16 of the Delimitation Commission determining delimitation of parliamentary and assembly constituencies in West Bengal.

I would like to know from the hon. Minister what will be the fate of the Scheduled Castes and Scheduled Tribes if the Lokur Committee's Report is accepted. Certain constituencies have been delimited. This is a very important matter....

Mr. Speaker: But it cannot be taken up in this manner.

Shri S. M. Banerjee: Let him give a hint at least.

Mr. Speaker: Can he answer that?

Shri C. R. Pattabhi Raman: No.
Copy of the order is there.

12.06 hrs.

RELEASE OF MEMBER ON PAROLE

(Shri R. Umanath)

Mr. Speaker: I have to inform the House that I have received the following communication dated 25th February, 1966 from the Superintendent, Central Jail, Cuddalore:—

"I have the honour to inform you that Shri R. Umanath, Member, Lok Sabha, was released on parole for a period of one month on the 20th February, 1966."

[Mr. Speaker]

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification. When a Member is released on parole from detention, is he entitled to attend the House? I raised this question sometime ago also. You were not pleased to give a categorical answer.

Mr. Speaker: I forgot probably.

Shri Hari Vishnu Kamath: You said you would examine the ques-

Mr. Speaker: I have not studied it-I am sorry. I will take it up today. By tomorrow I will be able to say. If there are conditions attached, that he is released on parole for a specific purpose, then I cannot allow.

Shri Hari Vishnu Kamath: If it be unconditional?

Mr. Speaker: I will enquire from the Minister also. Can he throw any light on that?

Shri Hari Vishnu Kamath: The Law Minister is here; the Home Minister is also present.

Mr. Speaker: If a Member is released on parole-as in the case I have just now announced of Shri R. Umanath-for a month, can he during this period attend Parliament session?.... He might examine the point.

The Minister of Law (Shri G. S. Pathak): Yes.

Shri H. N. Mukerjee (Calcutta Central); As Chairman of one of the Parliamentary Committees, required of Government to permit a Member released on parole to come before the Parliamentary Committee concerned in order to give his views in regard to a certain matter. Now the House is anxious to know what would be the position in this case. This is the budget session, the most important session of the year. Shri Umanath has been released on parole. In these conditions, I take it the Member would be very keen on attending the session. As far as I am concerned, and as far as my information goes, he is very willing to come. Would you analogous to that course require Government to see to it that no impediment is placed in the way of his attendance?

Mr. Speaker: Let me hear the legal opinion and then I will decide.

Shri Vasudevan Nair (Ambalapuzha): Why not they release now at least Members of Parliament under detention?

Mr. Speaker: That cannot be decided in this manner.

Shri Hari Vishnu Kamath: When will the Law Minister make his statement?

Shri G. S. Pathak: Tomorrow.

Mr. Speaker: Dr. Lohia might now make his statement concerning a discrepancy or mistake in the statement of Shrimati Vijay Lakshmi Pandit.

12.08 hrs.

STATEMENT RE: REMARKS MADE BY A MEMBER AND REPLY THERETO

हा० राम मनोहर लोहिया (फर्वेंखाबाद) : म्रध्यक्ष महोदय, उस दिन जब मैंने कैलाश मानसरोवर और पूर्व वाहिनी ब्रह्मपुत्र की सीमा का जिन्न किया था तो माननीय विजयलक्ष्मी पंडित ने उस को कोई ग्रीर सीमा समझ लिया था और मैं इतना बता दूं कि सभी जो कोलम्बो प्रस्ताव भारत की तर्रफ से या भारत के भित्र राष्ट्रों की तरफ से चीन के सामने है उन से यह कैलाश मानसरोवर वाली सीमा करीब 20, 25 हजार वर्गमील जमीन ज्यादा भारत की दिलाती है तो इस के सम्बन्धमें मेरे पास इत्तिला ग्राई थी श्री जार्ज फरनान्डैस के जरिए, जो कोई 6, 7 महीने पहले ऐडगर स्नो से मिले थे और जिस के सम्बन्ध में यहां रोजाना शाम के एक दैनिक ग्रखबार में खबर निकलं। था, एक खबर छपी थी एक लेख भी निकला था कि ऐसी बात चीन की सरकार कुछ